

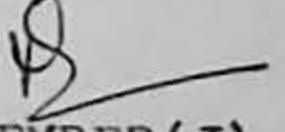
(S) 26.2.2004.

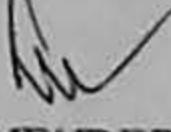
Hon'ble Maj Gen K.K. Srivastava, A.M.
Hon'ble Mrs. Meera Chhibber, J.M.

Sri S.K. Pandey holding brief of Sri Amit Sthalekar for the petitioner in M.A. NO. 342/2004. None for non-applicant/original applicant in the O.A. even though the copy of M.A. was served on Sri R.C. Srivastava, counsel for the applicant on 19.1.2004.

This is a second application moved by the respondents seeking further four months time to implement the order of this Tribunal dated 5.6.2003. By order dated 5.6.2003, this Tribunal had directed the applicant to file an appeal within two weeks and incase the said appeal was filed, the same be decided in accordance with three months treating the same within limitation. Thereafter, the respondents sought and were given three months time vide order dated 17.9.2003 in M.A. no. 3360/03. Now, they have annexed the order dated Nil from the UPSC written to the Secretary, Govt. of India, Ministry of Communication and Information Technology, Department of Telecommunications, New Delhi, which is received by them on 20.11.2003 wherein Commission has requested the department to seek further time because the matter has to be decided after considering all the relevant records/documents before tendering their advice. In view of the letter written by the UPSC, respondents have prayed that further four months time may be granted to them so that the order may be complied with finally.

6. In view of the facts as explained by the respondents, the respondents are given four months further time w.e.f. 17.12.2003 meaning thereby the order shall now be complied with by 17.4.2004. M.A. is accordingly allowed.


MEMBER (J)


MEMBER (A)

GIRISH/-